

[English]

MR. SPEAKER : Members should feel satisfied amongst you. That is allow I want.

PROF. MADHU DANDAVATE (Rajapur) : I had moved a Privilege Motion only to see that the dignity of the House is maintained. And, since he has expressed regrets, we have no personal venom against him.

MR. SPEAKER : No ; nothing against him ; you are friends

PROF. MADHU DANDAVATE : He is a very sweet person.

MR. SPEAKER : As sweet as the sugar in Delhi.

PROF. MADHU DANDAVATE : More sweet than the imported sugar, Sir.

RAO BIRENDRA SINGH : I have accepted your invitation for dinner.

PROF. MADHU DANDAVATE : For two consecutive days.

RAO BIRENDRA SINGH : Janata sweetness.

MR. SPEAKER : One day sweet dish with the indigenous sugar and the second day with the imported sugar so that we know what is the difference !

PROF. MADHU DANDAVATE : For two consecutive days.

MR. SPEAKER : Why I was left out ?

PROF. MADHU DANDAVATE : You can come as a referee, Sir.

14.02 hrs.

PAPERS LAID ON THE TABLE

[English]

Charts showing trends in prices during, 1985

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh I beg to lay on the Table a set of four tables and

one chart (Hindi and English versions) showing trends in price during 1985, as compared to the preceding years.

[Placed in Library, See No. LT—1235/85]

Notification re : Calcutta Port Trust Employees, (Leave) Regulation, 1985 and a statement correcting the reply given on 25th July, 1985 to starred Question No. 57.

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : I beg to lay on the Table :—

- (1) A copy of Notification No. G.S.R. 495(E) (Hindi and English versions) published in Gazette of India dated the 15th June, 1985 approving the Calcutta Port Trust Employees' (Leave) Regulations, 1985, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

[Placed in Library, See No. LT—1236/85]

- (2) A statement (Hindi and English versions) correcting the reply given on the 25th July, 1985 to Starred Question No 57 by Sarvashri Ajit Kumar Saha and Ramashray Prasad Singh regarding financial assistance, losses incurred and performance of the Delhi Transport Corporation

[Placed in Library, See No. LT—1237/85].

Notifications under section 14 A of the Aircraft Act, 1934.

Notifications under rule 3 of the Air Corporation Rules, 1934

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934 :—

- (i) The Aircraft (Third Amendment) Rules, 1985 published in Notification No. G.S.R. 471 (E) in Gazette

of India dated the 1st June, 1985 together with an explanatory note.

- (ii) The Aircraft (Fourth Amendment) Rules, 1985 published in Notification No. G.S.R. 604 in Gazette of India dated the 22nd June, 1985 together with an explanatory note.
- (iii) The Aircraft (Fifty Amendment) Rules, 1985 published in Notification No. G.S.R. 485 (E) in Gazette of India dated the 7th June, 1985 together with an explanatory note.

[Placed in Library See No. LT—1223/85].

- (2) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954 :—

- (i) Summary of Revenue and Expenditure Budget Estimates for 1985-86 and Revised Estimates for 1984-85 of Indian Airlines.

[Placed in Library See No. LT—1224/85].

- (ii) Summary of Actuals for 1983-84, Budget Estimates and Revised Estimates for 1984-85 and Budget Estimate for 1985-86 of Indian Airlines.

- (3) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety on the working of the Commission of Railway Safety for 1983-84.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT—1225/85].

**Central Excise (Eighth Amendment) Rules, 1985 and Delhi Sales Tax (Fourth Amendment) Rules, 1985.
Notifications under section 72 of the Delhi Sales Tax Act, 1962.**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : I beg to lay
on the Table—

- (1) A copy of the Central Excise (Eighth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 582 (E) in Gazette of India dated the 16th July, 1985, under subsection (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library, See No. LT—1226/85].

- (2) A copy of the Delhi Sales Tax (Fourth Amendment) Rules, 1985 (Hindi and English versions) Published in Notification No. F. 4 (81)/84-Fin. (G) in Delhi Gazette dated the 5th June, 1985 under section 72 of the Delhi Sales Tax Act, 1975.

[Placed in Library, See No. LT—1227/85].

- (3) A copy of each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 433 (E) to 453 (E) published in Gazette of India dated the 24th May, 1985 together with an explanatory memorandum continuing the existing exemptions from auxiliary duty of customs even after the enactment of the Finance Bill, 1985.

- (ii) G.S.R. 518 (E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 10/85-Customs dated the 16th January, 1985 so as to extend the concessional rate of basic customs duty of 25 per cent ad valorem for components of commercial vehicles and tractors and goods (other than basic raw materials) required for the manufacture of such components for a further period upto the 31st December, 1986.

- (iii) G.S.R. 558 (E) published in Gazette of India dated the 9th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 44-Customs dated the 1st March, 1984 so as to extend the concessional rate of basic customs duty of 15 per cent ad valorem in respect of 24 items of machinery and equipment for the gem and jewellery industry.

[Shri Janardhana Poojary]

- (iv) G. S. R. 559 (E) and 560 (E) published in Gazette of India dated the 9th July, 1985 together with an explanatory memorandum regarding exemption to goods when imported into India for use in the leather industry from basic custom duty in excess of 40 per cent ad valorem and the whole of the additional and auxiliary duties of customs leviable thereon.
- (v) G.S.R. 561 (E) published in Gazette of India the 9th July, 1985 together with an explanatory memorandum regarding exemption to 10 additional machines for leather industry from basic customs duty in excess of 25 cent ad valorem.
- (vi) G.S.R. 567 (E) published in Gazette of India dated the 11th July, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 72/85-Customs duty on the 17th March, 1985 and 133/85-Customs dated the 19th April, 1985 so as to dispense with the requirement of production of certificates from the Administrative Ministries concerned for purposes of customs duty concessions granted in respect of project imports under the said notifications.
- (vii) G.S.R. 570 (E) published in Gazette of India dated the 5th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 79-Customs dated the 17th March, 1985 so as to extend the exemption of customs duty to wind operated electricity generators and battery charges when imported for setting up individual units.
- (viii) G.S.R. 662 published in Gazette of India dated the 13th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
- [Placed in Library, See No. LT—1228/85].
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
- (i) G.S.R 572 (E) published in Gazette of India dated the 16th July, 1985 together with an explanatory memorandum rescinding Notification No. 88/84 CE dated the 6th April, 1984.
- (ii) G.S.R. 573 (E) published in Gazette of India dated the 16th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 74/85-CE dated the 17th March, 1985 so as to modify the existing description of certain electronic components like switches, connectors antennae and parts of loudspeakers.
- (iii) G.S.R. 574 (E) published in Gazette of India dated the 16th July, 1985 together with an explanatory memorandum regarding exemption to mealmine faced prelaminated particle boards from excise duty equivalent to the duty payable on the value of the plain particle boards used in their manufacture.
- (iv) G.S.R. 589 (E) published in Gazette of India dated the 17th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 68/83-CE dated the 1st March, 1983 so as to exempt the tractors with reference to their Power Take-off Horse Power rating instead of the BBHP rating.
- (v) G.S.R. 592 (E) published in Gazette of India, dated the 18th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 38/73-CE dated the 1st March, 1973 so as to restrict the exemption from excise

duty in respect of acrylic sheets, manufactured from scrap of plastics and or methyl methacrylate monomer on which appropriate duty of excise/countervailing duty has been paid.

- (vi) G.S.R. 596 (E) published in Gazette of India dated the 19th July, 1985 together with an explanatory memorandum regarding exemption to prints of cinematograph films falling under Item 37II of the Central Excise Tariff and purchased by Directorate of Film Festival in the National Film Development Corporation Bombay on behalf of the Government of India in the Ministry of Information and Broadcasting for the exhibition in the Festival of India being conducted in United States of America and France during 1985-86.
- (vii) G.S.R. 599 (E) published in Gazette of India dated the 22nd July, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 164/76-CE dated the 12th May, 1976 and 229/82—CE dated the 15th October, 1982 so as to define an agricultural tractor with reference to its Power Take-off Horse Power rating instead of the Draw Bar Horse Power rating.
- (viii) G.S.R. 601 (E) published in Gazette of India dated the 22nd July, 1985 together with an explanatory memorandum regarding exemption to skimmed milk powder and butter cleared to Indian Dairy Corporation for further supply to dairies for regeneration of liquid milk from the whole of the duty of excise leviable thereon,
- (ix) G.S.R. 602 (E) published in Gazette of India dated the 22nd July, 1985 together with a explanatory memorandum making certain amendment to Notification No. 280/82-CE dated 24th November, 1982 so as to limit the exemption of excise duty to white printing and writing paper supplied only for various

educational purposes such as for text board exercise books and University examination.

[Placed in Library, See No. LT—1229/85].

Notification re : offences relating to currency notes and Bank notes.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of Shri Khurshid Alam Khan I beg to lay on the Table a copy of Notification No. G.S.R. 349 (E) (Hindi and English versions) published in Gazette of India dated the 6th April, 1985 specifying the offences relating to 'Currency Notes and Bank Notes' committed in India under sections 489-A to 489-E of the Indian Penal Code, 1860 to be extradition offences within the meaning of the Extradition Act, 1962, under section 35 of the said act.

[Placed in Library, See No. LT—1230/85.

Notifications under Section 3 of the All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): On behalf of Shri K. P. Singh Deo I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1985 published in Notification No. G.S.R. 559 in Gazette of India dated the 15th June, 1985.
- (2) The Indian Police Service (Fixtion of Cadre Strength) Second Amendment Regulations, 1985 published in Notification No. G.S.R. 610 in Gazette of India dated the 29th June, 1985.
- (3) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1985 published in Notification No. G.S.R. 637 in Gazette of India dated the 16th July, 1985.

[Ghulam Nabi Azad]

- (4) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations 1985 published in Notification No. G.S.R. 638 in Gazette of India Dated the 16th July, 1985.

- (5) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1985 published in Notification No. G.S.R. 639 in Gazette of India dated the 16th July, 1985.

[Placed in Library, See No. LT—1231/85].

Criminal Procedure (Punjab Amendment) Amending Act, 1985. Notifications under Section 148 of the Delhi Police Act, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SMTI. RAM DULARI SINHA) : I beg to lay on the Table —

- (1) A copy of the Criminal Procedure (Punjab Amendment) Amending Act 1985 (President's Act No. 2 of 1985) (Hindi and English versions) published in Gazette of India dated the 27th June, 1985, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.

[Placed in Library, see No. LT—1232/85].

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978 :—

- (i) The Delhi Police (Punishment and Appeal) (Amendment) Rules, 1985 published in Notification No. F. 5/4/85—Home (P) in Delhi Gazette dated the 28th March, 1985.

- (ii) The Delhi Police (Miscellaneous matters) (Amendment) Rules, 1985 published in Notification No. F. 5-8-85-Home-(P) in Delhi Gazette dated the 11th April, 1985.

- (iii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1985 published in Notification No. 5-7-85-Home (P) in Delhi Gazette dated the 25th March, 1985.

[Placed in Library, see No. LT—1233/85].

Annual Report of the Central Board for the Prevention and Control of Water Pollution, New Delhi for the year 1983-84

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Board Delhi, for the Prevention and Control of Water Pollution, New Delhi, for the year 1983-84, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.

[Placed in Library, see No. LT 1234/85].

14.05 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Pondicherry University Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on 30th July, 1985”.

PONDICHERRY UNIVERSITY BILL 1985
(AS PASSED BY RAJYA SABHA)

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Pondicherry University Bill, 1985, as passed by Rajya Sabha.